

**COURT - I**

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(Appellate Jurisdiction)**

**APPEAL NO. 102 OF 2017 &  
IA NOS. 149 & 151 OF 2017**

**Dated: 1<sup>st</sup> May, 2017**

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson  
Hon'ble Mr. I.J. Kapoor, Technical Member**

**In the matter of :**

**Indian Wind Power Association ...Appellant(s)**

**Vs.**

**Tamil Nadu Generation & Distribution Corporation Ltd. & Ors. ...Respondent(s)**

Counsel for the Appellant(s) : Ms. Shruti Iyer  
Mr. Senthil Jagadeesan

Counsel for the Respondent(s) : Mr. S.Vallinayagam for  
TANGEDCO for R-1 & R-2

**ORDER**

We are informed that connected matter being Appeal No. 52 of 2017 has already been admitted. Hence, Admit this appeal. Issue notice. Mr. Vallinayagam takes notice on behalf of Respondent Nos. 1 & 2 and seeks four weeks time to file reply. Notice be issued to the other respondents returnable on 20.07.2017. Dasti, in addition, is permitted.

List the matter on **20.07.2017**. In the meantime, learned counsel for the respondents may file reply on or before 30.05.2017 after serving copy on the other side. Thereafter, rejoinder may be filed on or before 14.06.2017 after serving copy on the other side. Tag to Appeal No.52 of 2017.

**( I. J. Kapoor )  
Technical Member  
ts/kt**

**( Justice Ranjana P. Desai )  
Chairperson**